

14th Year

Dr. Ambedkar College Deekshabhoomi,
Department Of Law, Nagpur

LAW-VISION

2020

From 13th – 16th February



Organised by
Students' Moot Court Association





LAW – VISION 2020

Dr. Ambedkar College, Deekshabhoomi, Nagpur, Department Of Law,
Students' Moot Court Association,
E-mail : lawvisiondacn@gmail.com



Warm Greetings! The Department of law through Students' Moot Court Association of Dr. Ambedkar College, Deekshabhoomi is delighted to announce the mega event of “LAW-VISION 2020” at the National level. Dr. Ambedkar College, Deekshabhoomi, Nagpur- a premier institution in the field of education is dedicated to the creation of personalities out of students. Hence student focused activities is the hallmark of DACN. One of such activities is “LAW VISION” – a unique extravaganza hosted by the Department of law through Students' Moot Court Association “LAW VISION 2020” enters its fourteenth successful year. The stage of DACN has witnessed over the past thirteen years, a flood of vibrant activities that have tested the students on the anvil of their academic merit.

Focused competitions, qualitative performance, intense research, tough evaluation and overwhelming enthusiasm of the students makes Law Vision at DACN the finest choice of platform for aspiring and budding lawyers. This mega law festival will offer an intellectual treat through the studied lectures of erudite legal scholars. Various academic competitions at the national level like Moot Courts, Essay Writing Competition, Case Study Competition, Drafting Competition and Client Counselling Competition would help the students to develop their legal acumen and sharpen their advocacy skills. We trust that this Mega festival will be a gateway to the holistic development of young students in the legal profession.

*This year, this mega event is scheduled from **13th February to 16th February 2020** in the Department of Law, Dr. Ambedkar College, Deekshabhoomi, Nagpur. The Moot Court problem would provide an intellectual challenge to the young minds of the future lawyers. It would thus enhance the students' understanding of the law and would sharpen the skills requisite for good advocacy.*

The Department of Law through Students' Moot Court Association of Dr. Ambedkar College, Deekshabhoomi, Nagpur cordially invites your prestigious institution to participate in this event. We look forward to seeing you in February 2020.



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IMPORTANT DATES:

Sr. No.	Particulars	Date
1.	Last date for online registration of teams (scanned copies of registration forms duly filled and signed)	20 th January 2020
2.	Last date for submission of Hard copy of registration form along with travel details and transaction receipt	30 th January 2020
3.	Last date for submission of Soft copies (PDF) of memorials	5 th February 2020
4.	Last date for submission of Soft copy of essay in PDF and Word format	5 th February 2020
5.	“LAW VISION 2020”	13 th – 16 th February 2020



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RULES FOR LAW - VISION 2020

I. Eligibility criteria:

- *Students pursuing three years or five years undergraduate LLB degree course from a recognized institution are eligible to participate in this competition.*
- *Every college shall be represented by only one (1) team*

II. Composition of Participating Teams:

- *Each participating team shall comprise of four members only.*
- *Every Team shall clearly intimate the events in which the members intend to participate according to the proposed eligibility criteria.*
- *The members participating in Client Counselling competition SHALL NOT participate in Drafting competition or Case study as all these eliminations/ events would be held SIMULTANEOUSLY. The 4th member who is not a participant in the Moot Court shall compulsorily participate in Client Counselling along with any other member of the team. Likewise the member participating in Drafting competition SHALL NOT register for Case study competition. Teams must note that this must be strictly followed*

III. Participation and Registration:

- *The last date for the confirmation of registration is 20th January 2020 by email.
(E-mail: lawvisiondacn@gmail.com)*
- *The participating team shall send a Hard Copy of the registration form along with the travel details and payment receipt by post (to the address mentioned below), latest by 30th January 2020.
(Address: Dr. Ambedkar College, Deekshabhoomi, Dept. of Law, Nagpur 440010)*
- *No change in the names of participants shall be permitted after the receipt of the registration form, except at the sole discretion of the organizers.*
- *All the participating teams including the outstation teams must register at the registration counter at the venue (Law Building) at 3pm sharp on 13th February 2020*



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IV. Entry fees:

- Each participating team shall be required to pay a registration fee as follows:
 - a. Outstation Teams: Rs. 5500/- (inclusive of accommodation)
 - b. Local Teams: Rs. 3000/-
- The outstation teams will be required to pay the registration fee by RTGS/NEFT. The Bank details for the same are as under:
 - Bank Name : Bank of India, Branch: Dharampeth, Nagpur
 - Account Name : Principal, Dr. Ambedkar College (Law) Nagpur
 - Account No : 870220100010146
 - IFSC Code : BKID0008702
 - MICR Code : 440013004
- The transaction ID along with scanned /photo copy of the transaction must compulsorily be mentioned in the registration form provided herewith. The local teams can pay the amount through RTGS/NEFT or in cash in person.

V. Travel and Accommodation:

- Members would be provided accommodation and other facilities only from 13th to 16th of the month of February 2020.
- The accommodation and other facilities would only be provided for the participants. The college will not be responsible for providing accommodation and other facilities to other people accompanying the team.
- Participants must note that they shall make their own arrangements for reaching the place of accommodation (to be intimated later) on arrival in Nagpur. The organizers shall arrange for the transit from place of accommodation to the venue of the event only on the four days of **LAW-VISION 2020**.

VI. Dress Code:

- **Females**- white shirt and black trousers or white salwar-kurta with duppata along with black blazers.
- **Males**- white shirt and black trousers along with black blazers and black tie.
- **COURT BANDS** and **GOWNS** are strictly not allowed in any case



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VII. *Miscellaneous Rules:*

- *Participants must carry their college ID and a forwarding letter regarding their participation at the event from the head of the institution.*
- *No depiction of any God or religion is allowed in any of the events.*
- *The participants are expected to behave in a dignified manner and shall not cause any unnecessary inconvenience to the organizers. Maintenance of decorum in **LAW-VISION 2020** is expected within and outside the college premises.*
- *The organizers reserve the right to take appropriate action for any unethical, unprofessional and immoral conduct.*
- *The participants are required to be punctual in all the events organized and any delay in appearance/ presentation will invite deduction of marks/ disqualification (at the discretion of the organisers) in that respective event.*
- *For interpretation of guidelines, request may be addressed to the convenors of the competition.*
- *All communications regarding any clarifications shall be strictly sought through email hereinafter mentioned.*

College E-mail ID:
lawvisiondacn@gmail.com

NOTE: The Organizers' decision in case of any issue, dispute or interpretation of rules shall be final and binding.



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MOOT COURT COMPETITION

Rules for the moot court competition are as under:

I. Memorial Submission:

- Each team must comprise of three (3) participants; two speakers (Mooters) and one researcher.
- All the teams are required to submit Memorials/Written Submission for both the Petitioner and the Respondent.
- Teams must send **One Soft copy of the memorial** (Both Petitioner and Respondent) on or before **5th February 2020 latest by 11:59PM at lawvisiondacn@gmail.com.**
- Participants must mention in the Subject of the mail "Memorials (PDF) Law Vision 2020"
- The Soft copy should be in PDF form.
- No amendments shall be entertained whatsoever to the memorial after submission of the soft copies.
- Participants are advised to carry extra copies of their Memorials for their own use. The copies submitted to the Organisers would be for the use of the Bench and shall not be returned to the participants.
- After the completion of the Competition, the Organisers shall reserve the right to use the memorials submitted by the participating teams, as they may deem appropriate.
- All the participants shall submit **nine (9) hard copies of memorials** each for the Petitioner and Respondent at the time of registration at the venue itself on **13th February 2020**.
- **Late submission will attract a penalty**

II. Guidelines for drafting memorials:

- Names of participants or their institutions should not appear on any part of the Memorials (including soft copies). Participants must take care not to reveal their identity in any way.
- The teams shall be allotted a team code immediately after the online registration. The teams must mention the same on the top right corner of the front page of the memorials. (for instance if a certain team is allotted **Team Code-10** then they must mention it in a fashion **10-P** for the Petitioner and **10-R** for the Respondent.)



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- *The memorials shall and must contain: -*

The Table of Contents

The Index of Authorities

The Statement of Jurisdiction

The Summary of facts

The Statement of Issues

The Summary of Arguments

The Arguments Advanced

Prayer

- *The following content specifications must be strictly adhered to:*

1.	<i>Language</i>	<i>English</i>
2.	<i>Font and size (General)</i>	<i>Times New Roman, font size 12</i>
3.	<i>Line spacing (General)</i>	<i>1.5 lines</i>
4.	<i>Font and size (Footnotes)</i>	<i>Times New Roman, font size 10</i>
5.	<i>Line spacing (Footnotes)</i>	<i>Single Line</i>
6.	<i>Page margins</i>	<i>1 inch on all sides</i>
7.	<i>i) Page limit (Entire memorial)</i>	<i>Not to exceed 30 pages</i>
	<i>ii) Arguments advanced</i>	<i>Not to exceed 20 pages</i>
	<i>iii) Printing specifications</i>	<i>To be done on both sides of the paper</i>
8.	<i>Paper specifications</i>	<i>White A4 size paper</i>
9.	<i>Cover specifications:</i>	
	<i>- Petitioner</i>	<i>Blue</i>
	<i>- Respondent</i>	<i>Red</i>
10.	<i>Binding specifications</i>	<i>Soft Binding only (Spiral binding is strictly prohibited)</i>

- *Use of plastics/cellophane sheets in memorials will attract penalty. Memorial must not contain any annexure/ photographs/ sketches/ exhibits/affidavits.*
- *The index of authorities must contain a list of all legal authorities cited in any section of the memorial. The index must include the page number(s) of the memorial on which each authority is cited.*



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- *The summary of facts must not be argumentative or biased. However necessary inferences may be drawn from the facts provided.*
- *The summary of facts shall not exceed two pages.*
- *The summary of argument shall consist of substantive brief of the arguments in the memorials, rather than a simple reproduction of the heading contained in the arguments advanced. Summary of arguments shall not contain references to any authorities.*
- *Summary of arguments should not exceed two pages.*
- *Teams are not permitted to raise arguments in the orals that are not present in the memorials. However, submissions made in response to judges' questions are not included*
- *Participants are allowed to give the compendium of cases cited on behalf of each of the petitioners and respondent's side to the "bench" of which one copy is required for each judge. Nothing in the compendium shall contain anything which reveals the identity of the participants/ their institution.*
- *All teams will be expected to carry with themselves any case law or authorities, as also the bare texts of any laws which they intend to refer. The teams would not be provided any materials or case laws or will not be given access to library or any photocopying facilities by the organizing institution. Reference materials to the judges shall be passed through the court officers only.*

III. **Orientation and exchange of memorials:**

- *Memorials must be brought along with the participants at **3:00 PM sharp on 13th February 2020** without fail. No extension shall be given beyond **3:00 PM** on any ground whatsoever.*
- *The orientation of teams and the draw of lots shall be held at the Dept. of law on **13th February 2020.***
- *There shall be an exchange of memorials after the draw of lots in all the rounds of the competition.*
- *The teams are prohibited from making any marks on the memorials thus exchanged. They are also prohibited from making any copies of such memorials.*
- *The teams shall return the exchanged memorial to the court officer of the respective round.*



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IV. Oral Rounds:

- *Speakers of the team shall distribute between themselves, the time provided for oral submissions for the team.*
Provided that, one speaker can take maximum only 60% of the total time allotted to a team.
- *Time limit for oral submission shall be as follows:-*
 - a. Preliminary round : 20 mins.*
 - b. Quarter-final round : 30 mins.*
 - c. Semi-final round : 40 mins.*
 - d. Final round : 50 mins.*
- *Each team will have to argue from both sides in the preliminary round, which shall comprise of round 1-A and round 1-B. The order in which teams shall argue would be decided at the time of draw of lots.*
- *Time granted for rebuttals shall not exceed 2 mins. Sur-rebuttals shall be strictly at the discretion of Judges.*
- *The team shall communicate to the court officer in advance about distribution of time between the two speakers.*
- *Mooters who have given their names as speakers of the team alone would be allowed to speak during the oral presentation. Researchers however may be posed questions by judges.*

V. Qualifying Criteria:

- *The top 8 teams who have won preliminary rounds shall qualify for the quarter finals. In the event that there are less than 8 (eight) teams with 2 (two) wins, the aggregate scores will be looked into.*
- *While selection for quarter finals would be on **two win basis**, In case of a tie, the aggregate score of the Oral rounds of the team would be considered. In case the*



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 tie persists, then the marks allotted for memorials, by the
 bench judges shall be considered.

- Teams will qualify for the semi-final rounds on a knock-out basis, i.e. the 4 winning teams from each of the court rooms shall qualify for the semi finals.
- Teams will qualify for the final round on a **knock-out basis**, i.e. the winning team from each Court room will qualify for the final round.

VI. (A) Assessment Criteria (Oral Rounds):

- The assessment shall be on the following grounds-

1	Perusal of Facts	10 marks
2	Knowledge and Application of Law	25 marks
3.	Response to Court Questions	25 marks
4.	Use of Authorities and Citation	15 marks
5.	Presentation skills	15 marks
6.	Court Mannerism	10 marks

(B) Assessment criteria (Memorials):

- The following will be the Marking Criteria and the Marks Allocated to each category

1	Interpretation and Presentation of facts	15 marks
2	Interpretation of law	25 marks
3	Arguments Advanced	25 marks
4	Research and Citation of Authorities	25 marks
5	Relief sought	10 marks
-----TOTAL-----		100 marks



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- Evaluation of Memorials shall be separately done.

- a. Every Memorial will be marked on a total of 100 marks and the Team Memorial Marks will be the aggregate of both the sides.
- b. Memorials will be judged by a special panel of judges for the purposes of deciding the best memorial.

NOTE: Non-Compliance to the guidelines prescribed above shall result into deduction of marks. Marks will also be deducted for any fundamental errors in the memorial

VII. Penalty and Disqualification Clause:

- **Strict penalty for late submission of memorials.**
- **For purposes of this rule book, penalty means deduction of 1 Mark from the marks awarded for memorials. For late submission of the memorials the consequential penalty shall be the deduction of 1 Mark per day after the last date of submission.**
- **Scouting is strictly prohibited. Any member found indulging in the same shall invite disqualification of the entire team.**
- **Any violation of the rules prescribed in the rule book will also amount to disqualification of the entire team.**
- **Any attempt to contact the drafter of the moot proposition shall result in immediate disqualification.**

NOTE: The Organizers' decision in case of any issue, dispute or interpretation of rules shall be final and binding.



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CASE STUDY COMPETITION

Case for the case study :

**Harsh Mander and anr. v/s Union of India and ors.-W.
P.(C) 10498/2009**

<http://lobis.nic.in/dDir/dhc/GMI/judgement/08-08-2018/GMI08082018CW104982009.pdf>

Rules for Case Study Competition:

- Any one participant shall participate in the Case Study Competition.
- The contestants are expected to be very well read with the case, and are expected to be able to appraise it critically as well.
- The elimination round shall be a written round.
- Five teams shall be selected for the final round from the elimination round.

The final round shall be an Oral presentation round, followed by Judges Questions.



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CLIENT COUNSELLING

Rules for client counselling competition:

1. A team of two students shall participate in this event. The members participating in Client Counselling competition **SHALL NOT** participate in Drafting competition or case study as all these events would be held **SIMULTANEOUSLY**. The 4th member who is not a participant in the Moot Court shall compulsorily participate in Client Counselling along with any other member of the team.
2. There shall be elimination round which shall be written round containing objective questions. This round will have to be solved by both the team members together.
3. On the basis of the elimination round only five teams will qualify for the final round.
4. The final round shall be an on - stage performance in which the team will be required to counsel a client. The counselling skills shall be adjudged by a panel of judges.
5. **The consultation with the client-** Each team must conduct a consultation with the client during which the students are expected to elicit the relevant information, outline the problem, and propose options for resolving the problem.
6. The team shall be given a maximum time of 20 minutes for interviewing the client for eliciting the relevant information and advising him. The Counsellor would be required to explain his future work plan on the basis of the instructions taken from the client.
7. There shall also be Judge's Questions for 10 minutes.
8. Total time to complete the session including the Judge's Question is 30 minutes
9. The problem for counselling shall be given to the participants on the spot.
10. **Use of material and props-** During the consultation, the team may use book, notes and other materials. The team may also use office props including laptops, files, books, paperweight, pen stand etc. The competition organisers will not provide anything for decoration of the desks. (Use of mobile phone, internet, dongle and wifi connection is not allowed and any team found using the same shall be liable for disqualification.)
11. **Prohibited communications-** No observer shall communicate in any way with any team members during the course of their performance, or with any judge prior to scoring. Scouting is strictly prohibited.



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12. The problem shall be based on :

Matrimonial Disputes - Divorce, Maintenance, Domestic Violence

13. The participants shall be judged on the following parameters:

- a. General conduct as a legal professional.
- b. Manner of seeking instructions from the client.
- c. Legal advice regarding the problem.
- d. Advice on legal steps to be taken.
- e. Advice regarding legal documents to be procured.
- f. Knowledge of law or statute that will apply.
- g. Advice with respect to the forum to be approached
- h. Knowledge about period of limitation if at all applicable.
- i. Advice with respect to witnesses if any.
- j. Discussion as to fees.



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DRAFTING COMPETITION

Rules for Drafting competition-

- Any one participant shall participate in this competition subject to the eligibility criteria herein above prescribed on the page number 4 of this rulebook.
- The draft must contain a minimum of 1200 and maximum of 1500 words.
- The drafts will be judged on the basis of legal language used, facts, issues, appreciation of the relevant law and the overall drafting skills.
- The participant shall be given a maximum time of **one hour**.
- The draft must be done in English language only.

The topics for the drafting competition shall be any one amongst the following –

1. *PIL in Supreme Court/ High Court*
2. *General Power of Attorney for a property*
3. *Petition of Divorce by Mutual Consent*
4. *Will deed/ Gift deed*



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ESSAY WRITING COMPETITION

The aim of this competition is to trigger creative thinking and analytical ability of law students on this topic of contemporary legal significance.

TOPIC OF THE ESSAY:

NATURE AND SCOPE OF PERSONAL LAW REFORMS THROUGH THE INSTITUTION OF JUDICIARY

RULES OF THE COMPETITION:

- The competition is open to any one of the four participants who have enrolled for the Law Festival. Co-authorship is not allowed.
- Essays must be written only in the English language.
- The word limit of the essay is 2000 words, excluding footnotes.
- The essay must be typed using MS word in Times New Roman Font size 12 with a margin of 1" on all sides and 1.5 line spacing. Footnotes must be in Font size 10
- Citation style should conform to the "**Standard Indian Legal Citation**"
- All essays must be the original work of the authors. All essays shall be subject to an anti-plagiarism check. Any plagiarism will render the essay liable for disqualification.

Deadline and Method of Submission:

- The deadline for submission is **5th February 2020 latest by 11:59pm.**
- For late submission of the essay the consequential penalty shall be the deduction of 1 Mark per day after the last date of submission.
- All submissions must be made by e-mail only, at lawvisiondacn@gmail.com as **PDF and Word** File attachments. Please note that PDF and Word **BOTH** attachments must be mailed.
- In the subject line please mention "Submission: Essay Competition."



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Glimpses of previous years....



We look forward for your participation in this Mega event!

CONTACT US AT:

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